

(DDA) due to non-recovery of dues;

(b) if so, the details thereof;

(c) the reasons for non-recovery of dues;

(d) the estimated amount of non-recovery dues, at present and since when; and

(e) the time by which this money will be recovered?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Dues are payable with penal interest and this way no loss is suffered by DDA.

(c) Reluctance on the part of some of the allottees to pay the DDA dues on time after having taken possession of the properties and litigation by the allottees.

(d) Rs. 177.06 crores upto 31.3.1989 in respect of DDA main and Rs. 34.55 crores in respect of the Slum Wing, since 1966-67.

(e) It is not possible to stipulate any fixed time limit.

Co-Operative Spinning Mills in Maharashtra

1387. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of TEXTILES be pleased to state;

(a) the number of cases pending for the setting up of co-operative spinning mills in Maharashtra;

(b) the reasons for delay in granting licences; and

(c) the number of new licences for the setting up of co-operative spinning mills which are proposed to be issued to Maharashtra in the coming year?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) There is no case pending for issue of a licence for setting up a cooperative spinning Mill in Maharashtra.

(b) and (c). Do not arise in view of (a) above.

[Translation]

Irrigation Schemes of Uttar Pradesh Awaiting Central Clearance

1388. SHRI HARSH VARDHAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of Irrigation Schemes of Uttar Pradesh pending with Union Government;

(b) the period since when these schemes are pending; and

(c) the time by which a decision is likely to be taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (c). Out of the 10 projects received from the State Government from March, 1984 to August, 1989, comments on 9 major projects received have been sent to the State Government for compliance. The remaining medium project has been received recently in February, 1990 at Centre. In addition, techno-economic appraisal of 7 major projects received from February, 1975 to February, 1987 has not been considered worthwhile because substantial expenditure had already been incurred by the State Government prior to their appraisal and acceptance by the Centre.